

amend the law relating to unlawful possession of railway property.

The question was put and the motion was adopted.

SHRI S. K. PATIL : Sir, I introduce the Bill.

MOTION RE. SIXTH AND SEVENTH,
REPORTS OF THE COMMISSIONER
FOR LINGUISTIC MINORITIES—*contd.*

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh) : Sir, in order to improve friendly relations and move towards complete integration, the Constitution contains some articles in order to safeguard and give protection to the minorities in every State. It is necessary that these requirements should be wholeheartedly implemented otherwise there will be a lot of heart-burning and unhappiness among the people of the minorities in the States. Now it is 16 years that our Constitution came into being, and after 16 years if there are lapses still and deliberate pinpricks on behalf of the majority communities in the States, it is a sad thing. Even today we have to have an enquiry commission to safeguard the interests of the minority communities. This is so because our people are not willing to safeguard the rights and give protection to the minorities.

If you go through these two Reports, it will be obvious from them that in some States people are still finding it difficult—not only finding it difficult, they are even unable to express their difficulties because of the fear that they will be ill-treated by the majority community and the Government of their State.

Sir, as far as Andhra Pradesh is concerned, we have our minorities. We have our population in the border States like Maharashtra, Mysore, Orissa and Madras. I do not know much about Mysore and Maharashtra but I know the conditions obtaining in Madras and Orissa. Even now if you go through this Report, you will find that there are not sufficient numbers of schools established by the Government of Madras for the minorities in Madras. For the Telugu-speaking people, their mother-tongue has to be adopted as the medium of instruction in schools, but it is not being done. It is not only not being done; if private parties come

forward to start schools, even approval is not being given. That is very obvious, and whenever the Commissioner for the Linguistic Minorities goes there to enquire, they say they would rectify but it is never being rectified. On the other hand, the number of students, the number of schools and the number of teachers is gradually going down.

If you remember, Mr. Chairman, the city of Madras at one time, before the separation of Andhra Pradesh from the composite State of Madras, was claimed by both Tamil and Telugu-speaking peoples. Fortunately or unfortunately, the decision came in favour of the Tamilians staying in Madras. Does it not show that there is suspicion in the minds of the Telugu-speaking people in the city of Madras? Leave alone districts like Salem, Coimbatore, Madurai and Ramnad. In Salem, of course, a very big majority of Tamilians is there. As against that, in the city of Madras there is a very big community which speaks Telugu. But if you go through advertisements for jobs, you will find, and it is also mentioned in the Report, that only people knowing Tamil can apply for those jobs. What will happen to the people living in the city and the State of Madras who have been learning Telugu and who do not happen to know Tamil? Does it not mean that they are debarred from applying which, according to the Constitution, would not be right. They also say that such of those candidates who have passed their examinations from institutions within the State only can apply for these jobs. This goes against the spirit of the Constitution. These Commissions are able to examine just a few of them and even from these people they are able to get the information that they are being properly treated. The Commission gives them warning. Again the same thing happens. I would just like to know what our Central Government or the Commission or whoever it is are doing against those erring States who do not implement the provisions of the Constitution, who do not put into practice the spirit of the Constitution.

Now, Sir, we have been fighting for our rights in Ceylon which is a different country altogether. Do we not have a claim to ask for the rights in the States in our own country? The people who have been asking for rights in other countries must at

[Shrimati C. Ammanna Raja.]

least realise that they must treat the minorities in their own States properly.

It is stated in the Report that a school which was started by a private party in Avadi was not given approval and this Committee, in view of the complaint about the non-admission of Telugu-speaking students in the school established by the local people near Avadi, the State Government have said that there is no need for a separate school under private management for the Telugu-speaking people. The Commission said that it was necessary and should be given. And they are still considering that. Like that you can quote any number of instances where our people do not get their due.

Let me refer to another order. A candidate who is educationally qualified to compete for the superior services under the State Government would not be able to compete for the subordinate services also if he does not possess an adequate knowledge of Tamil; he will not be eligible for the concession. Persons belonging to the linguistic minority groups who have come out of the State and who have had their qualifying examination from the earlier State will not be eligible for the concession. Even after sixteen years of the Constitution coming into force, this is the position. Even when I was in Madras between 1946 and 1948, this trouble had started. They used to tell the Telugu students: 'There is no strength and so we do not have classes in Telugu'. They do not start Telugu classes saying that there are no students. They used to play it about like that then also and when we complained about it in the Legislative Assembly and when we demanded that it must be enquired into and justice done, they used to send somebody to collect statistics. One day somebody along with others came to my house and asked: 'How many children are there in the schools from this house?' I said: 'There are two children'. They did not ask anything else except the names, I was busy and I left it at that. After some time I called them and asked: 'Why do you want the information?' They said: 'We want to know how many Telugu students and how many Tamilian students are there going to the schools.' I asked: 'Why did you not ask me whether I know Tamil or what

language I spoke? They just wrote 'Tamil' and went away. This was my experience and that of others too. They had already started this for claiming Madras. After so many years also, now there is the same trouble continuing. They played with the figures.

About the medium of instruction, I need not say much. If you look at a question sent by Mr. Anandan, you will see that even in the Central institutions they are trying to introduce the regional languages. He has put a question: 'Why is English medium there even now and why not the regional language be substituted?' This happens even in a Central institution and from this you can understand what is the fate of other institutions. Even with regard to posting in the Central institutions established in Madras, they think that it is their right to have Tamilians posted. The other day some Member of Parliament was talking to me. There is a Surgical Instruments Factory established by the Central Government in the public sector at Madras. He was saying that he went to the Managing Director and asked why others were being posted there and why Tamilians alone were not posted there. Is it valid for the Tamilians to be posted in the Central institutions? Even in the State institutions, it is not a right. In this way I can give many instances.

In the concluding remarks in this Report, some suggestions have been given by the Commission to all the States. Andhra has implicitly followed them whereas Madras goes on saying that it would look into these.

MR. CHAIRMAN: You said 'concluding remarks'. Are they your concluding remarks or those of the Commission?

SHRIMATI C. AMMANNA RAJA: I was referring to the Report. Though Tamil was introduced as the official language, at the Block level and in Panchayats Telugu was used. Yet in Hosur in the Salem District, which has 100 per cent. Telugu people, the complaint is that Telugu teachers are sent away and Tamil teachers are being sent there. In Chingleput the electoral list used to be in Telugu formerly and for the first time it was also published in Tamil in 1937 which shows how the Telugues are in majority there. Even the Chief Minister.

Mr. Bakthavatsalam, learnt his alphabets in Telugu. Now it is being converted into Tamil and now everything comes only in Tamil. Even the sign-boards are being changed into Tamil. So it is necessary not only to warn them but to see that those warnings are taken into consideration and whatever has to be done should be done. There is not use only giving warnings but the President or the Commissioner or whoever is there to look after this must see that these pinpricks are removed so that the people are happy and comfortable.

श्री बी० एन० मंडल (बिहार): सभापति जी, जो रिपोर्ट अभी हम लोगों के सामने है उसको हमने पढ़ने की कोशिश की है और पढ़ कर हमने यही पाया है कि जो कुछ भी रिक्-मेडेशंस लिग्विस्टिक माइनारिटीज़ कमिश्नर बराबर करते आ रहे हैं, सरकार का ध्यान उस ओर नहीं जा रहा है। जो कुछ भी संविधान में दिया गया है या उसके बाद चीफ मिनिस्टर्स कांफ्रेंस में तय पाया है या जो मेमो-रैंडम सब राज्यों के मुख्य मंत्रियों को दिया गया है या और भी जो कुछ इस सम्बन्ध में तय पाया है और उस पर जो अमल होना चाहिये राज्य सरकारों की ओर से, वह अमल नहीं हो रहा है। बार-बार कमिश्नर इस सम्बन्ध में रिपोर्ट मागतें रहे हैं राज्य सरकारों से, लेकिन राज्य सरकारें रिपोर्ट देने में भी आना-कानी करती रही हैं। मध्य प्रदेश की सरकार ने तो जो कुछ इस सम्बन्ध में तय पाया है या जो संविधान का कानून है उस कानून को मानने से भी इन्कार कर दिया है।

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

यह तय पाया है कि किसी स्कूल में माइनारिटी लैंग्विज के 40 लड़के हों या किसी क्लास में 10 लड़के हों तो उनकी मातृभाषा में पढ़ाने का इन्तजाम होना चाहिये। लेकिन एक सरकार तो यह कहती है कि जो कांस्टिट्यूशन के आठवें शिड्यूल में दिया हुआ है, उसमें जिन भाषाओं का जिक्र है, हम उन्हीं भाषाओं में पढ़वायेगे और हम किसी की मातृभाषा में नहीं पढ़वायेगे। इसी तरह से आसाम में अगर एक बार छात्र को आसामी

भाषाओं में पढ़ना शुरू करवा दें तो उसके बाद अगर कोई गार्जियन कहता है कि अपनी मातृभाषा में हम अपने लड़के की शिक्षा चाहते हैं तो मातृभाषा में उनको शिक्षा नहीं दी जाती है।

इसी तरह से संविधान में इसका प्राविजन है और जो कुछ पीछे तय पाया है उसमें कहा गया है कि जो भी दरखास्त वगैरह लिग्विस्टिक माइनारिटीज़ के लोग देगे, वह वे जिस भाषा में चाहे उसमें दे। लेकिन इस तरह की दरखास्त लेने में आनाकानी होती है और अगर उस पत्र का जवाब वगैरह देने की ज़रूरत पड़ती है तो वह भी उस भाषा में न देकर किसी दूसरी भाषा में जवाब देने की कोशिश की जाती है। मुझे ऐसा मालूम पड़ता है कि जो कुछ इस सम्बन्ध में संविधान में प्राविजन किया गया है और पीछे जो इस सम्बन्ध में कानून बने हैं, उन कानूनों के सम्बन्ध में राज्य सरकारें सहायक साबित नहीं हो रही हैं। वे इस बात को नहीं समझती हैं कि हमारे देश की जनता अनेक भागों में विभक्त है, हर भाषा गिरोह अपना स्वार्थ दूसरे से अलग समझता है। इस तरह भाषा के आधार पर अनेक खंडों में बंटे इन सारे देश के लोगों को एक सूत्र में बांधने के लिये जो संविधान में प्राविजन किया गया है वही एक रास्ता है, ऐसा समझने में राज्य सरकारें बिल्कुल असमर्थ हैं। राज्य सरकार को बाध्य करने के लिए जो ऊपर की कार्यवाही चाहिए, सेंटर की ओर से या राष्ट्रपति की ओर से अब तक ऐसी कोई कारगर कार्यवाही नहीं हुई है जिसकी वजह से बाध्य होकर राज्य सरकार को जो कानून है उसी पर चलना पड़े। मुझे इस बात से दुख होता है कि जब देश की राज्य सरकारें खुद ही कानून के ऊपर चलने के लिए तैयार नहीं होती हैं तो फिर दूसरे लोगों से कानून मनवाने की इच्छा रखना हम समझते हैं चल नहीं सकता। यही कारण है कि देश में जो गड़बड़ी मची हुई है। उसकी तह में यह बहुत बड़ी बात है कि कानून को अमल में लाने वाले लोगों की ओर से जो कानून पर अमल

[श्री बी० एन० मंडल]

होना चाहिए वह अमल नहीं हो पाता है। ऐसा रोग इस देश के शासन करने वालों के अन्दर घुस गया है इस वजह से सारी गड़बड़ी इस देश में आ गई है। इसलिए मेरा अनुरोध है कि सरकार, खासकर केन्द्र सरकार या राष्ट्रपति, संविधान में जो अख्तियार उन्हें दिया हुआ है उसका उपयोग कर जो राज्य सरकारें उन बातों पर ध्यान नहीं देती उनको ध्यान दिलाने के लिए विवश करें।

आसाम में एक ऐसी जगह है जहां लिग्विस्टिक माइनारिटी की अधिक संख्या है स्कूल में दाखिल लड़के करीब-करीब सभी लिग्विस्टिक माइनारिटी के हैं, लेकिन वहां पढ़ाई होती है आसामी भाषा में।

इस तरह रिपोर्ट को देखने से मालूम पड़ता है कि किसी भी बात पर अमल करने के लिए सरकार तैयार नहीं है। एक सरकार तो कहती है कि जो कुछ प्राविजन है वह मेन्डेटरी नहीं है, डिस्क्रिशनरी है। ऐसा उनका कहना है। यह साफ हो जाना चाहिए केन्द्र की ओर से कि संविधान के अन्तर्गत अल्पसंख्यकों की भाषा के संबंध में जो नियम बने हुए हैं वे डाइरेक्टिव नहीं हैं, बल्कि मेन्डेटरी हैं। ऐसा उनको समझाने की कोशिश करनी चाहिए। अगर वे नहीं समझते हैं तो हम चाहते हैं कि राष्ट्रपति को जो अख्तियार दिया गया है उसके मुताबिक अगर वे देखें कि कोई राज्य सरकार संविधान के मुताबिक अपना राज्य-शासन नहीं कर रही है तो उसके अख्तियार को छीन कर अपने शासन में उस प्रान्त को ले लें। इस तरह का प्राविजन संविधान में है। मैं समझता हूँ कि जो स्थिति आ गई है उस स्थिति में राज्य सरकारों के दिमाग को दुखस्त करने के लिए यह भी होना जरूरी हो गया है और मेरा आग्रह सरकार से है कि ऐसी कोई व्यवस्था करे जिससे राज्य सरकार बाध्य होकर संविधान के अन्दर जो कानून बना हुआ है लिग्विस्टिक माइनारिटी के बारे में उसके ऊपर आचरण करें।

पंडित भवानी प्रसाद तिवारी (मध्य प्रदेश):
उपसभाध्यक्ष महोदय, युगों-युगों से मनुष्य अपने विचारों और मनोविकारों को कभी लड़ाता हुआ और कभी मिलाता हुआ चला आ रहा है। विचारों को लड़ाने-भिड़ाने और मिलाने-जुलाने की पद्धति से ही शासन की लोकतन्त्रात्मक प्रणाली का उदय हुआ है। बिल्कुल इसी आधार पर इन्सान के लिए विचारों की अभिव्यक्ति का माध्यम भाषा है। भौगोलिक सीमाओं ने विभिन्न भू-भागों में विभिन्न भाषाओं को जन्म दिया। यह भारत एक विशाल देश है। अतएव हर बड़े देश के समान यहां भी अनेक भाषाएं पनपीं और विकसित हुईं। भारतीय संविधान ने सभी प्रमुख भाषाओं को मान्यता प्रदान की है और आठवें शिड्यूल में 14 भाषाओं के नाम अंकित कर दिए गए हैं। हमारे संविधान में जिस प्रकार विचार-स्वातंत्र्य मूलभूत अधिकार है उसी तरह विचार-वाहिनी भाषा को भी स्वतन्त्रतापूर्वक विकसित होने का अधिकार संविधान प्रदान करता है, और न केवल उक्त अधिकार प्रदान करता है, शासन व्यवस्था को भाषायी अल्प-संख्यकों की सांस्कृतिक और शैक्षणिक गति-विधियों में सहायक होने का आदेश देता है। धारा 150-ए में मातृभाषाओं को प्राथमिक शिक्षा का प्राविजन देकर भाषाओं के शिड्यूल को बहुत व्यापक बना दिया गया है। कमिश्नर के दोनों प्रतिवेदनों में प्रारम्भिक पृष्ठों पर यही स्थिति अंकित की गई है। संविधान की यह मंशा स्पष्ट है कि भारत की सभी भाषाएं बहनों की तरह परस्पर प्रेमपूर्वक मिलें-जुलें, एक-दूसरे के घर आएँ जाएँ, अपनी-अपनी समृद्धि के आदान-प्रदान से एक-दूसरे को उत्तरोत्तर समृद्ध करें और राष्ट्र की भावात्मक एकता को सम्पुष्ट करें।

यहां यह प्रश्न उठता है कि यह कैसे हो। इस सिलसिले में किसका कितना उत्तरदायित्व है, उत्तरदायित्वहीनता का निराकरण कैसे हो, आदि। इनका उत्तर देने के पहले, उपसभाध्यक्ष

महोदय, मैं आपका ध्यान शिडयूल की 14 भाषाओं और भाषावार-राज्य-रचना के निम्न तथ्यों की ओर आकृष्ट करना चाहता हूँ—(1) हिन्दी 4 राज्यों के बहुसंख्यकों की भाषा है; हरियाणा बनने पर यह गिनती 5 पर पहुँच रही है; (2) शिडयूल की अन्य 11 भाषाएं 11 राज्यों के बहुसंख्यकों की भाषाएं हैं; (3) संस्कृत और उर्दू किसी राज्य के बहुसंख्यकों की भाषा नहीं है; यद्यपि इनका अस्तित्व और विस्तार प्रत्येक राज्य में है। उक्त तथ्यों से, उपसभाध्यक्ष महोदय, निम्न निष्कर्ष अपने आप निकलते हैं। पांच हिन्दी-भाषी राज्यों का प्रमुख दायित्व है कि वे अपने यहाँ अल्पसंख्यकों की भाषा को इस प्रकार दुलराये कि उन्हें शक की गुंजाइश ही न रहे। प्रायः प्रत्येक हिन्दी-भाषी राज्य में दूसरी भाषा उर्दू है। इसलिए बड़ी बहिन हिन्दी यदि अपना वात्सल्य प्रगट करे तो छोटी बहिन भी अपना आदर दिखाने में पीछे नहीं रहेगी। मेरी बहिन श्रीमती किदवई ने ठीक कहा कि भाषाओं का प्रश्न किसी या किन्हीं सम्प्रदायों से जुड़ा नहीं है। जैसे हिन्दू अपने मलिक मुहम्मद जायसी, रसखान और आलम के काव्यों से गौरवान्वित हैं, उसी प्रकार उर्दू अपने चकवस्त, फिराक और आनन्द नारायन की कलम पर फख्र करती है। ठीक है। सच बात तो यह है कि हर सही आदमी हिन्दी और उर्दू को अपनी-अपनी सज्जा में, अपने-अपने लिबास में आपस में गलबहि्या डाले जहाँ-तहाँ घूमते फिरते देखना चाहता है।

विवाद के चलते मध्य प्रदेश के सम्बन्ध में कुछ गलतफहमी देखी गई। इस प्रतिवेदन के आकड़े सिद्ध करते हैं कि वहाँ उर्दू के प्राथमिक विद्यार्थियों की संख्या उत्तरोत्तर बढ़ी है। पृष्ठ 144, परिशिष्ट 8 से पता चलता है कि 1961-62 में यह संख्या 27,067 थी 1962-63 में 30,467 हो गई और 1963-64 में 33,771 हो गई। मध्य प्रदेश में सिन्धी पुरुषार्थी भाई बहुत आए

हैं। अतः सिन्धी भाषा को यहाँ मान्यता प्रदान की गई है। इस सम्बन्ध में दिए गए कमिश्नर के कथन से मैं सहमत हूँ कि सिन्धी को संवैधानिक मान्यता प्रदान की जाय तो ठीक है, उचित बात होगी। परन्तु जब तक कार्य-रूप में यह परिणत हो तब तक कम से कम उन राज्यों में जहाँ कि सिन्धी भाइयों की, सिन्धी भाषाभाषियों की पर्याप्त संख्या है इसे मान्यता भी प्रदान किया जाना चाहिए और इस भाषा में शिक्षा-दीक्षा का प्रबन्ध भी किया जाना चाहिये।

संस्कृत एक भाषा ऐसी है जो कि किसी भी राज्य में बहुसंख्यकों की भाषा नहीं है। इस सम्बन्ध में मेरा यह मत है कि प्रत्येक राज्य की भाषा के साथ कम से कम संस्कृत का एक पर्चा रहे और यह पढ़ाई माध्यमिक स्तर पर और उच्च स्तर पर चलाई जाय। बात साफ करके यह कह देता हूँ कि जैसे किसी राज्य की भाषा यदि मराठी है, मराठी भाषा वहाँ पढ़ाई जाती है और सौ अंक मराठी भाषा में विद्यार्थी को उत्तीर्ण करने के लिये हैं तो सौ में से कम से कम 20 या 25 अंक का एक पर्चा संस्कृत का भी हो। इसी प्रकार अन्य राज्यों में भी यह मुझे आवश्यक प्रतीत होता है क्योंकि अपना प्रकृति के अनुसार भारत का सभी बहुसंख्यक और अल्पसंख्यक भाषाएँ आखिर में अपनी समृद्धि के लिये संस्कृत की ओर ही देखती-सुनती हैं।

अवश्य ही प्राथमिक स्तर पर आदिवासियों की मातृभाषाओं पर विशेष ध्यान देने की आवश्यकता है। सरकार की ओर से इन्हीं दिनों के बीच पार्लियामेंट में कहा गया है कि आदिवासियों के कल्याण के लिये उनकी गतिविधियों में इजाजा हो रहा है, वह बढ़ रही है। विभिन्न राज्यों में—गो कि कुछ ही राज्यों में—आदिवासी विभिन्न प्रकार की बोलिया बोलते हैं और यह ठीक है कि शायद इन बोलियों की लिपि नहीं है परन्तु इसमें राज्य सरकारों को कठिनाई नहीं अनुभव करनी चाहिये कि कम से कम प्राथमिक

[श्री बी० एन० मण्डल]

स्तर पर राज्य की ओर से ही ऐसी पुस्तकों का निर्माण करायेँ जिनके जरिये अपनी मातृ-भाषा में आदिवासी विद्यार्थी पढ़ सकें, कम से कम प्राथमिक स्तर पर तो पढ़ ही सकें।

विभिन्न भाषाओं, लोकभाषाओं तथा उप-भाषाओं के प्रति बर्ती गई उदार नीति ही असल में राष्ट्रीय एकता का सृजन करेगी। उत्तरदायित्व एक दूसरे पर टाला न जाय कि केन्द्रिय सरकार की यह जिम्मेदारी है या राज्य सरकार की यह जिम्मेदारी है या किसी एक भाषा-भाषी की जिम्मेदारी है या दूसरे की है। यह तो सभी का उत्तरदायित्व है कि ऐसी स्थिति पैदा हो कि सभी भाषायें परस्पर प्रेमपूर्वक रहें, उनकी समृद्धि हो और वह राष्ट्रीय एकता का पुरस्करण करें। धन्यवाद।

SHRI N. PATRA (Orissa) : Mr. Vice-Chairman, Sir, while welcoming the opportunity of a discussion of the two Reports of the Commissioner for Linguistic Minorities—the sixth and seventh reports—I would like to invite the attention of the hon. Deputy Minister in the Ministry of Home Affairs to the various difficulties confronted by the people speaking the Oriya language, who are scattered in different States like Bihar and Andhra Pradesh. Shrimati Ammanna Raja was pointing out certain disabilities of Telugu-speaking people in Avadi and some other places in the far south in the southern zone, I thought everything had been amicably settled there. As far as I know, there is not much complaint from those areas. Also we see from these Reports that there is not much of a complaint about difficulties suffered by the people of the linguistic minorities in that particular region. Listening to the hon. Member, I was reminded of a saying in Oriya which says : “*Godari Lo, Pohila Tho Godoku Ana*”, which means a woman with a huge swollen leg remarking about another woman who had a small boil on her leg.

Mr. Vice-Chairman, in the districts of Srikakulam and Vishakhapatnam of Andhra Pradesh there are about 20 to 30 per cent. of Oriya speaking people residing. These are in the border area. I also come from a border area. Previously, when we were

in the Madras Presidency ours was a large district called Ganjam District. At that time the Ganjam District was a very large one. But the whole of it was in Madras Presidency and Andhra was also in the Madras Presidency in those days. We separated in the year 1936. There were some facilities that the Oriyas were enjoying while we were in that big State or Presidency of Madras. After a separate State was carved out for the Oriya-speaking people, the major portion of the Ganjam District came under the administration of Orissa State, but a substantial portion remained back in Andhra Pradesh or Madras State. Afterwards, as we all know, Andhra Pradesh was formed from out of Madras State. So this portion is now in Andhra Pradesh. But in the Andhra State they are not at all giving heed to the necessities of the Oriya-speaking people, especially in the schools within the area comprising Tekkali, Patapatnam, Mandasa and Ichapuram, though as I had already submitted, about 20 to 30 per cent. of the people there are Oriya-speaking. Any impartial committee or any impartial gentleman will see that gradually our friends in the Andhra border do not provide these Oriya-speaking people either separate schools or even different sections in the existing Telugu Schools. Whatever facilities were there previously before the formation of the Andhra State are being gradually wiped off. Not to speak of providing separate schools, even ordinary maps and flash cards for use in the schools are all in Telugu. It is not as if flash cards are not printed in Oriya and are not available in the market. In Berhampur market, Mr. Vice-Chairman, near the border, in Ganjam district, there are important bookshops which can supply any number of text books these maps and cards which can be used in the Andhra schools for the benefit of Oriya-speaking children studying there. But even though these facilities are available, even though all this material is available, they are not being utilised and on the contrary they are compelling the Oriya-speaking children to adopt themselves to Telugu books etc. I can understand elderly students reading in the higher classes referring to such ways because Telugu is a second language for the Oriya-speaking students there. But if ever for primary class children you prescribe Telugu maps and text-books, it becomes very difficult.

When the Assistant Commissioner went there recently about a couple of months back, there was a lot of representation made before him about the difficulties and disabilities being suffered by our Oriya people. In the Report also it is pointed out that there were certain demands made by the Oriya inhabitants residing in the Andhra area.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Mr. Patra, how long are you likely to take ?

SHRI N. PATRA : About five or six minutes.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : You can continue after lunch. The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

ALLOCATION OF TIME FOR GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN : I have to inform Members that the Business Advisory Committee at its meeting held today have recommended allocation of time for Government and other business as follows :—

<i>Government Business</i>	<i>Time allotted</i>
1. Further consideration of the Sixth and Seventh Reports of the Commissioner for Linguistic Minorities.	2 hrs. in addition to the time already taken.
2. The University Grants Commission (Amendment) Bill, 1966.	2 hrs.
3. The Motor Vehicles (Amendment) Bill, 1965—Motion for reference of the Bill to a Joint Committee of the Houses.	1 hr. 30 mts.
4. The Wakf (Amendment) Bill, 1965.	1 hr. 30 mts.
5. Discussion on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1962-63 and 1963-64.	3 hrs. 30 mts.

6. The Electricity (Supply) Amendment Bill, 1966, as passed by the Lok Sabha. 2 hrs. 30 mts.
7. The Railway Property (Unlawful Possession) Bill, 1966. 1 hr. 30 mts.
8. The Coal Mines Labour Welfare Fund Bill, 1966, as passed by the Lok Sabha. 2 hrs.
9. Discussion on the devaluation of the rupee by the Government on a motion to be moved by Shri Bhupesh Gupta. 10 hrs.

Private Member's Business

1. The Representation of the People (Amendment) Bill, 1963 by Shri K. V. Rabhunatha Reddy. 1 hr. in addition to the time already taken.
2. The Indian Penal Code (Amendment) Bill, 1963 by Diwan Chaman Lall. 2 hrs.
3. The Members of Parliament and state Legislatures (Immunity from Detention) Bill, 1964 by Shri Bhupesh Gupta. 2 hrs.

MOTION RE. SIXTH AND SEVENTH REPORT OF THE COMMISSIONER FOR LINGUISTIC MINORITIES—*contd.*

SHRI N. PATRA : Madam Deputy Chairman, earlier in the day I was speaking about the difficulties experienced by the Oriya pupils reading in the primary schools. Under the Mandasa Panchayat Samiti, there are a few predominantly Oriya villages and there are a large number of Oriya boys in the schools but there are no facilities for providing education to them in their mother-tongue. There is a demand there for separate schools for the Oriya boys. Even if the Andhra Pradesh Government is not prepared to grant separate elementary schools for the Oriya boys—though they are in large numbers in the schools—they could at least provide some sections for them and appoint Oriya teachers. As I was telling the House, the population of these outlying tracts, which have remained in Andhra Pradesh, consists of Oriya inhabitants to the extent of 20 to 25 per cent. There is not even advance registration. It